

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./61/00412/2021

This the **09th** day of **March**, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Shri Bhairu Ram Yadav, S/o Sh. Jai Ram Yadav R/o V.P.O.: Chatarpura, Tehsil: Bansur, Distt.: Alwar, Rajasthan At present Garrison Engineer (Air Force) Udhampur-915352.

.....Applicant
(Advocate: Mr. K. Nirmal Kotwal)

Versus

1. Union of India through Defence Secretary, Ministry of Defence, Govt. of India, New Delhi-110011.
2. Director General (Pers) HQ Military Engineer Services, Engineer-in-Chief's Branch, Kashmir House, New Delhi-110011.
3. Chief Engineer (NC) C/o 56 APO-914698.
4. Garrison Engineer Airforce, Udhampur C/o 56 APO-915352.

.....Respondents
(Advocate:- Mr. Raghu Mehta, SCGSC)

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to decide his representation dated 03.02.2021 (Annexure A-6) within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to consider and decide the representation dated 03.02.2021 (Annexure A-6) of applicant by passing a reasoned and speaking order with intimation to the applicant within a period of 07 days from today. If the representation of the applicant is not available with the respondents, this O.A. would be treated as part of the representation. Meanwhile, the respondents will not force the applicant to join at the new place of posting since it is submitted by learned counsel for the applicant that the applicant is on leave.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/